

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.3838
ANSWERED ON 3rd JANUARY, 2019

ACCIDENTS/INCIDENTS DUE TO UNDER-CONSTRUCTION OVER BRIDGES

3838. SHRI UDAY PRATAPSINGH:
SHRI MALLIKARJUN KHARGE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken notice of accidents taking place due to under construction new over bridges and old over bridges at various places in the country;
- (b) if so, the details of the remedial steps taken in this regard;
- (c) whether any monitoring mechanism has been set up for inspecting of the new over bridges that are under construction and old over bridges and if so, the details thereof;
- (d) whether the Government has taken stringent steps against the culprits taking cognizance of accidents occurred due to poor quality of construction and negligence and if so, the details thereof; and
- (e) whether the Government has paid compensation to the dependents of the deceased due to these accidents and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) & (b) Accidents occurred during construction of road projects including on over bridges are published in the report on "Road Accidents in India". The matter is investigated by the enquiry committee in certain cases depending on its severity and accordingly appropriate measures inter-alia action against the agency are taken by the Government.
- (c) to (e) Authority Engineers/Independent Engineers are engaged by the Government to ensure compliance to the quality of construction. Officials of implementing agencies also carryout quality checks of the works on random basis and deficiencies, if any, observed during such examination / inspection are brought to the notice of the Concessionaire / Contractor for corrective measures. Provision of quality check by External Technical Auditor is also made in

the contract. The Contract agreement includes provision to indemnify any loss, damage, cost, expenses etc. arising out of any breach / negligence by the Contractor / Concessionaire of any of its obligations under the Agreement.
